



**Union Territory of Jammu & Kashmir  
Social Welfare Department  
Civil Secretariat, J&K**

**NOTIFICATION**

Jammu, 23<sup>rd</sup> July, 2021

**S.O 249** .-In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Lieutenant Governor hereby directs that the following amendments shall be made in the Jammu and Kashmir Reservation Rules, 2005; namely:-

**(1) In rule 13,** after the table and before the Explanation appended thereto, the following proviso shall be inserted;

“Provided that the benefit of reservation under Economically Weaker Section category shall be available only in respect of those institutions where the intake capacity has been increased over and above its annual permitted strength in each branch of study and faculty by the Competent Authority, so that the number of seats available, excluding those reserved for the persons belonging to the EWSs are not less than the total seats available in the immediately preceding academic session.

**(2) In rule 15.-**

(i) the following shall be inserted as first proviso;

“Provided that the benefit of reservation under Economically Weaker Section category shall be available only in respect of those institutions where the intake capacity has been increased over and above its annual permitted strength in each branch of study and faculty by the Competent Authority, so that the number of seats available, excluding those reserved for the persons belonging to the EWSs are not less than the total seats available in the immediately preceding academic session.”

(ii) in the second proviso, as renumbered, for the words  
“Provided that”, the words, “Provided further” shall be substituted.

**This notification shall be deemed to have come into force w.e.f 20.04.2020.**

**By order of the Government of Jammu and Kashmir.**

Sd/-

**(Sheetal Nanda, IAS)**  
Secretary to the Government

No:-SWD-BCC/32/2021-01

Dated:- 23 .07.2021

Copy to the:-

1. Ld. Advocate General, J&K.
2. Additional Chief Secretary, H&ME Department.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Chief Electoral Officer, J&K.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. All Commissioner/Secretaries to the Government.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairperson, J&K Special Tribunal.
12. All Deputy Commissioners.
13. Director General, IMPARD, J&K.
14. Director Information, J&K.
15. All Heads of Departments/Managing Directors/Secretary, Advisory Boards.
16. Secretary, J&K PSC/ Socially & Educationally Backward Classes Commission  
Backward Classes Commission/SSB.
17. Director, Estates, J&K.
18. Director, Archives, Archaeology & Museums, J&K, Jammu.
19. Secretary, J&K Legislative Assembly.
20. General Manager, Government Press, Jammu/ Srinagar.
21. Private Secretary to the Chief Secretary, J&K.
22. Private Secretary to the Additional Chief Secretary, J&K.
23. Private Secretary to Advisor (F) to the Hon'ble Lieutenant Governor.
24. Private Secretary to Secretary to Government, Social Welfare Department.
25. I/c Website, Social Welfare Department.
26. Stock file.

**(Virender Kumar Manyal, KAS)**  
Deputy Secretary to the Government,  
Social Welfare Department